

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4584
ANSWERED ON:22.04.2013
MIGRANT WORKERS
Joshi Shri Pralhad Venkatesh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of migrant workers in the country, State-wise at present;
- (b) the estimated number of children that are displaced by migrating families along with the efforts taken by the Government to help children of such families;
- (c) the total number of children who are migrant workers at present;
- (d) whether the Government is taking any action against factories and brick kilns that employ child migrant workers;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the efforts being made by the Government to check migration rates in the country especially in Karnataka?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a): No data is maintained at central level in respect of the migrant workers. However, as per Census 2001 number of total migrant workers by place of last residence from the states in India beyond the state of enumeration was 1,95,60,143. A statement showing state-wise detail of such workers is annexed.

(b) to (e): No data is maintained at central level in respect of children displaced by migrating families and children working as migrant workers.

The Government has enacted the Child Labour (Prohibition and Regulation) Act, 1986, which prohibits the employment of children upto the age of 14 years in several occupations and processes. The Act regulates the working conditions of children where they are not prohibited from working. Any person who employs a child in any occupation or process where employment of children is prohibited under the Act, is liable for punishment with imprisonment for a term which shall not be less than 3 months but which may extend to one year or with fine ranging from Rs.10,000 to Rs.20,000.

(f): In order to regulate employment of Inter-state Migrant Workmen and to provide for their conditions of service, the Government has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.

Every citizen has a right to migrate to any part of the country. However, Government's effort has been to prevent distress migration.